18-1-1993



# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

# BOMBAY BENCH

CIRCUIT SITTING AT NAGPUR

O.A. No. 288/89

198

Syed Hamiduddin S.Sayeedud	din Petitioner
Mr.M.M.Sudame	Advocate for the Petitioner (s
. Versus	
DRM, SE Rly. and others	Respondent
Mrs.Indira Bodade	Advocate for the Respondent (s

DATE OF DECISION

**CORAM** 

The Hon'ble Mr.

M. Y. Priolkar, Member(A)

The Hon'ble Mr.

V.D.Deshmukh, Member(J)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

(M.Y.PRIOLKAR)
M(A)

MD

# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH CIRCUIT SITTING AT NAGPUR

## 0.A.288/89

Syed Hamiduddin S/o.Sayed Sayeeduddin, R/o.C-43/1, Motibagh, South Eastern Railway Colony, P.O.Bezonbagh, Nagpur - 440 004.

Applicant

#### -versus-

- Divisional Railway Manager, South Eastern Railway, Nagpur.
- 2. The General Manager, South Eastern Railway, Garden each, Calcutta.
- 3. P.P.Joshi,
  ommercial Inspector,
  south Eastern Railway,
  Chhindwara, M.P.

Respondents

Coram: Hon'ble Shri M.Y.Priolkar, Member(A)

Hon'ble Shri V.D.Deshmukh Member(J)

## Appearances:

- 1. Mr.M.M.Sudame
  Advocate for the
  Applicant.
- 2. Mrs.Indira Bodade Counsel for the Respondents.

ORAL JUDGMENT: Date: 18-1-1993 Per M.Y.Priolkar, Member(A)

This application had been filed by the applicant u/s.19 of the Administrative Tribunals Act,1985 seeking a number of reliefs. Today, Mr. Sudame, learned counsel for the applicant stated that initially an interim stay had been granted by the Tribunal and while the stay was operating some of the reliefs were also granted by the respondents.

### -: 2 :-

- applicant have, therefore, been met. So we learned counsel for the applicant prays for withdrawal of the application with liberty to file a fresh application if necessary for the remaining reliefs.

  Mrs. Indira Bodade, learned counsel for the respondents has no objection.
- 3. Accordingly this application

  (0.A.288/89) is disposed of as withdrawn with the family for the by the applicant. There will be no order as to costs.

(V.D.DESHMUKH)
Member(J)

(M.Y.PRIOLKAR)
Member(A)

MD